

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 04  
**(IB)-244(PB)/2019**

**IN THE MATTER OF:**

Stressed Asset Stabilization Fund (SASF) .... Applicant/petitioner  
v.  
Jain Studio .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)**

**Order delivered on 14.07.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the IRP

Mr. Abhishek Anand, Mr. Tushar Tyagi with  
Mr. Manish Agarwal, IRP

**ORDER**

**IA-2324(PB)/2020**

Report filed by Interim Resolution Professional is taken on record subject to all just exceptions. The Office is directed to maintain record and put up the same before the Bench at the time of final disposal.

IA-2324(PB)/2020 stands disposed of.

Sd/-

(B.S.V PRAKASH KUMAR)  
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)